

**Central Administrative Tribunal
Principal Bench**

**CP No. 745/2018 in
OA No.679/2014**

New Delhi, this the 25th day of February, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Sh. Mohd. Jamshed, Member (A)**

Sh. Sombir, age 45 years,
S/o Sh. Hari Chand,
Ex-truck driver,
R/o 28-A Block Extension II
Nangloi, Delhi. Applicant

(By Advocate: Shri H.K. Bajpayee for Ms. Meenu Mainee)

Versus

Government of NCT Delhi through:

1. Sh. Vijay Kumar Dev,
Chief Secretary,
Government of NCT Delhi,
Delhi Secretariat, ITO Delhi.

2. Sh. Anil Kumar Singh, CEO,
Assistant Commissioner (G-I)
Delhi Jal Board,
Government of NCT Delhi,
Varunalya PH II
Karol Bagh, New Delhi. Respondents

(By Advocate: Shri Rajeev Kumar)

ORDER (ORAL)**Justice L. Narasimha Reddy:-**

The applicant filed OA No.679/2014 before this Tribunal claiming certain reliefs. The OA was disposed of on 04.09.2018, directing the respondents to consider the representation made by the applicant within a period of eight weeks from the date of receipt of the order. This contempt case is filed by the applicant alleging that the respondents did not comply with the directions.

2. Today, learned counsel for the respondents has placed before us a copy of the Order dated 15.02.2019, through which the representation of the applicant was considered.

3. With this, the Order passed in the OA stands complied with. In case the applicant has any grievance vis-à-vis the order dated 15.02.2019, it shall be open to him to pursue the remedies, in accordance with law. There shall be no order as to costs.

**(Mohd. Jamshed)
Member(A)**

**(Justice L. Narasimha Reddy)
Chairman**

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